

(c) whether there is any proposal under Government's consideration to reduce the rate of registration fee in respect of Group Housing Societies; and

(d) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) No registration fee is levied on instruments executed by or on behalf of any Society for the time being registered or deemed to be registered under any law relating to co-operative societies.

(c) and (d) In view of the above, do not arise.

**Cost of land received from Co-operative Group Housing Societies in Pritampura, Delhi**

484. SHRI RAGHBIR SINGH GILL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the proportion in which the cost of development work of the land allotted to group housing co-operative societies in Pritampura, Delhi would be shared between the D.D.A. and the concerned societies;

(b) whether Government have received a representation from the Joint Council of the Group Housing Co-operative Societies regarding high cost of land allotted to them;

(c) if so, what are the details thereof and what action Government have taken thereon; and

(d) what is the cost of the land per square yard including development charges which an individual member of the society is required to pay?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The information is being collected.

(b) Yes, Sir.

(c) The representation dealt with aspects relating to delay in release of building activities, delay in finalisation of drainage schemes for Pritampura area etc. These points have been referred to the Delhi Administration and the D.D.A. for taking necessary action.

(d) The members are allotted built up flats by the Societies at prices fixed by them.

**Stoppage of grants to privately managed Colleges**

485. SHRI RAGHBIR SINGH GILL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the University Grants Commission has stopped payment of development and other grants to privately managed colleges in Punjab and Haryana;

(b) if so, since when the grants have been stopped and what are the reasons therefor;

(c) whether Government propose to have the grants restored to those institutions; and

(d) if not, what are the reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) According to the information furnished by the University Grants Commission, payment of development grants to private Colleges in Punjab and Haryana has not been stopped. However, the Commission has temporarily withhold payment of grants to three colleges in Haryana from 9-5-1973, 1-11-1976 and 25-5-1977 and three Colleges in Punjab from 18-4-1977 and 17-6-1977 respectively. The reasons for this are complaints regarding misutilisation of grants, forcible occupation of College buildings by outsiders or disaffiliation of the College by the University.

(c) and (d) Grants to these Colleges will be restored by the Commission as and when the complaints against

them are settled by the Universities - concerned.

**Blue-print for Development of Land in Pritampura and Shalimar**

486. SHRI RAGHBIR SINGH GILL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of members of each housing society to which land has been allotted by D.D.A. in the Pritampura and Shalimar areas in North Delhi;

(b) whether the D.D.A. has prepared a blue print for the development of this area in regard to hospital, colleges, schools and other civic and recreational activities; and

(c) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Information is being collected.

(b) Yes, Sir.

(c) Pritampura Residential Scheme covers an area of 483 Hact. and will accommodate a population of 1,53,400. Sites for College and Hospital each having an area of 4 Hact; 14 Higher Secondary Schools in a total area of 22.4 Hact; 17 Primary Schools in an area of 10.4 Hact; 56 Nursery Schools in a total area of 4.5 Hacts; 2 Community Centres in a total area of 8.34 Hact; 7 Local Shopping Centres in a total area of 3.5 Hact; 23 Convenient Shopping Centres in a total area of 2.76 Hact. and other facilities like Community Hall, Library, religious sites,, area for service Personnels, sites for Police Stations, Health Centre, P & T Office etc. have been . provided.

**Legislation to tackle Environmental Pollution**

487. SHRI F. M. KHAN:  
SHRI GANESH LAL MALI:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there is any proposal under Government's consideration to bring forward a comprehensive legislation to tackle the problems of environmental pollution; and

(b) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir. Such a proposal was at one time considered but was not found legally feasible.

• (b)  
Does not arise.

**Definition of 'Small Farmers' in Drought Prone Areas**

488. SHRI F. M. KHAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state;

(a) whether the Central Government have received requests from some State Governments for revision of the definition of 'small farmers' in drought prone areas for the purpose of eligibility for loans; and

(b) if so, what are the details thereof and whether Government have taken a decision thereon?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) According to the earlier definition, small farmers in DFAP areas included farmers with land holdings up to 2 hectares in terms of dry-land or 1 hectare of class I irrigated land. Cultivators with 1 hectare of dry-land or \ hectare of class I irrigated land were classified as marginal farmers.